

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-49-2020**

Levino Pereira Petitioner
Versus
State of Goa & Another Respondents

Mr. Gaurish Agni, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Geetesh Shetye, Additional Government Advocate for Respondent Nos. 1 and 3.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 16th June, 2020

P.C.

Heard Mr. Agni, learned Counsel for the petitioner and Mr. Pangam, learned Advocate General who appears along with Mr. Geetesh Shetye, Additional Government Advocate for respondent nos. 1 and 3.

2. Mr. Agni states that private service has already been effected upon respondent nos. 2 and 4. However, representatives on behalf of respondent nos. 2 and 4 are not present today.

3. Accordingly, issue notice to all the respondents except respondent nos. 1 and 3, returnable in one week.

4. By way of an interim order, we direct respondent nos. 2 and 4 to visit the site, where the petitioner alleges illegal construction is proceeding and if the Authorities are satisfied that the construction in question is *prima facie* unauthorized, then, the Authority, to take action in accordance with law to stop such construction.

5. Respondent nos. 1 to 3 to file affidavit within one week placing on record the status of the matter.

6. Liberty to the petitioner to apply.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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